

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 4385
ANSWERED ON 22ND MARCH, 2018

ELEVATED HIGHWAYS

4385. PROF. SAUGATA ROY:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सडक परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the State Governments have requested for construction of elevated highways due to protests on land acquisition in various parts of the country;
- (b) if so, the details thereof and the action taken thereon;
- (c) whether the acquisition of land is a serious law and order problem in various parts of the country, if so, the details thereof;
- (d) whether the Government has any mechanism to redress the grievances of the inhabitants of such areas; and
- (e) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

(a) and (b) The development and maintenance of National Highways (NHs) is a continuous process and works on NHs are taken up from time to time depending upon inter-se priority, traffic density and availability of funds. Construction of elevated road passing through a city/ town or construction of bypass is decided based upon the Detailed Project Report (DPR) which takes into account various factors such as availability of land, cost of construction of elevated road vis-à-vis cost of construction of bypass, connectivity issues etc.

(c) to (e) No Madam.

There are sufficient provisions such as hearing of objections under section 3C as well as option to go for arbitration under section 3G (5) of the National Highways Act, 1956 to redress the grievances of the inhabitants/land owners.
